

system should not, except as incidental to justifiable aggregation or maintenance of discipline, aggravate the inherent suffering.

Deployment of CRP in Chikmagalur

1426. SHRI C. K. JAFFER SHARIEF:
 SHRI F. P. GAEKWAD:
 SHRI K. PRADHANI:
 SHRI VAYALAR RAVI:
 SHRI SUKHDEO PRASAD
 VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any request from the State of Karnataka was made to the Central Government for the deployment of CRP in the Chikmagalur Lok Sabha by-election, taken place recently;

(b) whether the State Government asked for CRP through the Election Commission;

(c) whether it is an erosion into the autonomy of a State Government, and encroachment into an area where it is fully competent to deal with the situation; and

(d) whether some Members of Parliament have expressed their sense of shock at the Centre's move to rush heavy contingents of Central Reserve Police to Chikmagalur electorate?

THE MINISTER OF STATE IN THE
 MINISTRY OF HOME AFFAIRS (SHRI

DHANIK LAL MANDAL): (a) Yes, Sir.

(b) While requesting for CRPF, State Government mentioned that they were doing so, in deference to the wishes of the Election Commission.

(c) and (d). Since CRPF were sent at the request of the State Government, the question of erosion into the autonomy of the state of central Government rushing heavy contingents of CRPF to Chikmagalur does not arise.

Programme to increase the Production of Cement

1427. SHRI M. V. CHANDRASHEKHARA MURTHY:

SHRI A. R. BADRINARAYAN:

Will the Minister of INDUSTRY be pleased to state:

(a) whether to meet the growing demand for cement the Cement Corporation has launched an ambitious programme to increase its present production of six lakh tonnes per year to 46 lakh tonnes;

(b) if so, the details and the cost of expenditure involved; and

(c) what is the recent demand of the cement in the country?

THE MINISTER OF STATE IN THE
 MINISTRY OF INDUSTRY (SHRI-
 MATI ABHA MAITI): (a) Yes, Sir.

(b): The information is given in the attached statement.

(c). The present demand for cement is estimated at about 23 to 24 million tonnes.

Statement

Cement Projects of Cement Corporation of India

Sl. No.	Name of Unit	(in lakh tonnes) Capacity per annum	(Rs. in crores) Estimated project cost
1	2	3	4
1	Mandhar Cement Factory, Distt. Raipur (M.P.)	2.0	5.17
2	Mandhar Expansion Mandhar Cement Factory Distt. Raipur (M.P.)	1.8	5.98

1	2	3	4
3	Kurkunta Cement Factory Distt. Gulbarga, Taluq Sedam, Karnataka State	2'0	7'16
4	Bokajan Cement Factory, Distt. Karbi Anglong, Assam.	2'0	14'94
5	Rajhan Cement Factory, Distt. Sirmur, Himachal Pradesh	2'0	18'86
6	Neemuch Cement Factory, Distt. Mandasaur, (M.P.)	4'0	29'38
7	Akaltara Cement Factory, Distt. Bilaspur, (M.P.)	4'0	30'70
8	Yerraguntla Cement Factory, Distt. Cuddapah, Andhra Pradesh	4'0	30'65
9	Tandur Cement Factory, Distt. Hyderabad, Andhra Pradesh	10'0	53'96
10	Adilabad Cement Factory, Distt. Adilabad, Andhra Pradesh	4'0	30'00
11	<i>Coastal Grinding Units</i>		
	1. Goa		
	2. Bombay (Maharashtra)	10'0	24'06
	3. Haldia (West Bengal)	45'8	250'80

Quasi Permanent Employees

1428. SHRI SUKHENDRA SINGH:
Will the Minister of HOME AFFAIRS
be pleased to state:

(a) whether it is a fact that a number of Government employees are not declared as 'Quasi-permanent';

(b) whether it is obligatory on part of Government to declare their employees as quasi-permanent after completion of three years regular service;

(c) if so, what directives have been issued in this connection to various Ministries and whether any progress report on implementation of these directives is asked for by the Home Ministry; and

(d) what steps have been taken or are proposed to be taken for declaration of employees as quasi-permanent after the completion of three years service?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI S. D. PATIL): (a) No such in-

formation is available with this Ministry in respect of Temporary Government servants, who are otherwise eligible for being declared Quasi-Permanent.

(b) in addition to completion of three years regular service, the appointing authority has to satisfy himself that having regard to the quality of the Government servant's work, conduct and character, he is suitable for employment in a quasi-permanent capacity under Government.

(c) and (d) Rule 3 of the Central Civil Services (Temporary Service) Rules, 1965 makes it obligatory on the part of the appointing authorities to declare eligible Temporary Government servants as quasi-permanent soon after they complete three years continuous service, if the appointing authority is satisfied in regard to the quality of work, conduct and character

The appointing authorities watch the progress of issue of quasi-permanent certificates to the Temporary Government servants through prescribed registers.